have made a condition that first the files pertaining to Jalpaiguri and Darjeeling should be transferred to them; then only I will consider the question of setting up an office in Jalpaiguri. Otherwise, I will not. This is what I have told your government. So, if you can kindly influence your union leaders it would help us to make this office function in a proper manner.

As far as nationalisation is concerned, I think the position of the government has been made absolutely known. It is not the policy of the government now to go on taking over every sick industry or every sick mill; government cannot afford to become a hospital of the sick and the dead mills or dead industries. Therefore, our position is very clear here.-With these words, I have made my position clear and I thank the hon, members for having initiated the discussion. I can only assure you that while formulating our amendment, we will keep the suggestions made in this behalf.

SHRI PIYUS TIRAKY: And the demand also.

PAPERS LAID ON THE TABLE - Contd.

[English]

Notification under Customs 1962

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIK-SHIT): On behalf of Shri B K. Gadhvi. the Minister of State in the Department of Expenditure in the Ministry of Finance, I beg to lay on' the Table a copy of Notification No. 468/86-Customs (Hindi and English versions) published in Gazette of India dated the 26th November, 1986 together with an explanatory memoranseeking to raisc the basic customs duty on unwrought copper 75 per cent ad valorem to 95 per cent ad valorem in supersession of Notification No 252/82-Customs dated the 16th November, 1982, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-3302/86]

MR. CHAIRMAN: The house now stands adjourned to reassemble tomorrow.

18.21 hrs.

. The Lok Sabha then adjourned till Eleven of the Clock on Thursday,

November 27, 1986/Agrahayana 6,

1908 (Saka)